

IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **05.06.2024** THROUGH PHYSICAL HEARING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

Application No : -
Petition No : CP/40/2018
Name of Petitioner : Simrat Chadha
& : -Vs-
Name of Respondent : Shilpi Sharanya Appareal & Home Linen Pvt Ltd & 4 others
Section : Sec 241/242 of CA 2013

1. N.P. Vijaykumar
Anish. A.K.

Counsel for R2 & R3



ORDER

Present: Ld. Counsel Shri. Ravi Rajagopalan for the Petitioner.

Ld. Counsel Shri. N P Vijaykumar for the Respondents except
Respondent no. 4 / Mandara Ventures.

Ms. Nalini Sriram, Respondent No. 2 in person.

Shri. Nikhil Sriram, Respondent No. 5 in person.

Respondent No. 6 who is stated to be proforma Respondent and mother
of Respondent No. 3, also expired.

Ld. Counsel for the Respondents has given a brief background of the case
stating that company is a running company. An administrator has been
appointed. Audit has also been conducted. Respondents have no objection
even to give exit to the Petitioner. Similarly, if the Petitioner wants, the
Respondents are also willing to exit, subject to payment of dues.

He submits that the Petitioner does not have shareholding in the R1
company, though she is a partner in Respondent No. 4 which has 99.6%
shareholding in the company (R1).

Ld. Counsel for the Petitioner seeks adjournment expressing personal
exigencies.

At request, list the petition for final hearing on **24.07.2024**.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)